

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 52894 of 2018

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-186-18-19 dated 21.05.2018 passed by the Commissioner (Appeals) Central Goods and Service Tax & Central Excise, Raipur.)

Raghuveer Concast P Ltd

Plot No. 92-93, Phase-II
Siltara Industrial Area
Raipur (Chhatisgarh)

....Appellant

Versus

**Commissioner of Central Excise,
Raipur (C.G.)**

Tikrapara, Raipur-492001

...Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: November 03, 2023

FINAL ORDER NO. 51499/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**